

- (3) A copy of the Spices Board (Regulation of Exporters) Regulations, 1989 (Hindi and English versions) published in Notification No. F. No. Adm/Reg./01/89 in Gazette of India dated the 24th October, 1989 under section 40 of the Spices Board Act, 1986. [Placed in Library. See No. LT-14/89]
- (4) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1988-89.
- (ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-15/89]
- (ii) The Solvent-Extracted Oil, De-oiled Meal and Edible Flour (Control) Amendment Order, 1989 published in Notification No. G.S.R. 767 (E) in Gazette of India dated the 18th August, 1989.
- (iii) The Sugar (Price Determination for 1989-90 production) Amendment Order, 1989 published in Notification No. G.S.R. 813 in Gazette of India dated the 4th November, 1989.
- (iv) The Sugar (Price Determination for 1989-90 production Order, 1989 published in Notification No. G.S.R. 900 (E) in Gazette of India dated the 17th October, 1989. [Placed in Library. See No. LT-16/89]
- (2) A copy of the Food Corporations (Amendment) Regulations 1989 (Hindi and English versions) published in Notification No. 4(4)/89-B.C. in Gazette of India dated the 6th October, 1989 under sub-section (5) of section 45 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-17/89]

Notifications under Essential Commodities Act, 1955 and under Food Corporation Act, 1964

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Fourth Amendment Order, 1989 published in

12.15 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): With your permission, Sir I rise

to announce that Government Business in this House during the week commencing, Tuesday, the 26th December, 1989 will consist of:—

- (1) Discussion on the Motion of Thanks on the President's Address.
- (2) Consideration of any item of Government Business carried over from today's Order Paper.

12.16 hrs.

MATTERS UNDER RULE 377

[English]

- (I) **Need to ensure suitable rehabilitation by Railways of persons living on either side of Railway Lines Sriperumbudur in Tamil Nadu.**

SHRIMATI MARAGATHAM CHANDRASEKHAR (Sriperumbudur): Sir, in my constituency, Sriperumbudur, Tamil Nadu, thousands of families belonging to poorer and weaker sections as also Landless labourers have been dwelling on either side of the railway lines near Ponneri Gummidipoondi, Tiruvellore and Tiruttani railway stations as also in other areas. These people have spent all their life savings in constructing their small kutcha dwelling units, many of them having tiled roofs. They have been living there for the last several years. Most of them are daily wage earners and small artisans.

Sir, it is understood that the Railway authorities are considering to uproot the dwelling units of these thousands of families from those areas, thus depriving them of their shelter. The people are very much agitated over this.

It is, therefore, requested that the Railway authorities may not take such a drastic and hasty action. They should consider providing them suitable alternative dwelling

places and adequate compensation so that they are able to construct their dwelling units in the new areas.

- (II) **Need for measures for overall development of hilly regions of Uttar Pradesh.**

[Translation]

SHRIHARISH RAWAT (Almora): A large number of people in hilly regions of Uttar Pradesh have been demanding a separate State for themselves. This demand is not based on economic consideration but the same is being raised because of inadequate representation of this region in U.P. Assembly and faulty implementation of development works. The discontent among the people have been growing gradually due to the inappropriate action taken by the Central and State Government in these two matters. The growing discontent in this border area is not in national interest in any way. A large number of youths are associated with this demand of a separate state since they hope that they will get employment in the newly formed state. With the passage of time, complexes are growing in youths which and the result is that the positions is going bad to worse many political parties of this areas, including certain national parties, have been supporting this demand. Under these circumstances, the Central Government has two options before it. Firstly—the creation of new state for which all the plan and non-plan expenditure will be borne by the Central Government and the people of this region would be given a guarantee to the effect that they would continue to get present facilities in the Government services in Uttar Pradesh. Secondly—necessary provisions should be made for the formation of a Hill Development Council in order to ensure the development of this region. The council should be given administrative powers to formulate and implement plans for this region. Smaller Assembly constituencies on the pattern of Himachal Pradesh may also be created in U.P. and amendment in the constitution, if necessary, may be made.